

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) to (d) As per the information available, there are 3 posts of class III and 2 posts of Class IV vacant at Regional Research Institute of Unani Medicine (RRIUM), Bhadrak. These posts are reserved for ST candidate and are laying vacant due to non-availability of ST candidates having requisite qualifications as per the relevant recruitment rules. The unit is making all out efforts to fill up these vacancies as per the recruitment rules.

#### Rehabilitation of Refugees

5928. SHRI CHAMAN LAL GUPTA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that in wake of Shimla Agreement large areas of Chhamb in Jammu and Kashmir was occupied by Pakistan as a result of which large number of families from these areas became refugees;

(b) if so, the areas and villages left under occupation of Pakistan alongwith the number of families became refugees;

(c) the reasons for leaving such a large areas under illegal occupation of Pakistan especially when Indian Army had conquered vast areas of Pakistan in 1971 war and in 1972 that areas were returned to Pakistan;

(d) whether a scheme was evolved for rehabilitation of refugees from Chhamb areas;

(e) if so, the details of scheme and the extent to which it has been implemented;

(f) whether many refugees are still without land and other assistance and their rehabilitation; and

(g) if so, the time by which the agreed agricultural lands and other assistance are likely to be provided to them?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) to (g) Information is being collected and will be laid on the Table of the House.

#### Investigation by CBI

5929. SHRI MAGUNTA SREENIVASULU REDDY: Will the Minister of HOME AFFAIRS be pleased to state :

(a) the time by which the CBI was entrusted with the investigation into the assassination of late Shri Magunta Subbarama Reddy, former member of Lok Sabha;

(b) the progress in the investigation since CBI took it over from the State Government;

(c) whether the identity of the culprits involved in the crime has been established and the numbers of persons detained in this regard;

(d) if so, the details thereof;

(e) whether any case has been registered against any person or persons involved in the crime.

(f) if so, the details thereof;

(g) the details of conspiracy behind the crime unearthed; and

(h) the time by which the investigation is likely to be completed?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) The case was entrusted to the CBI by the Government of Andhra Pradesh on 11.1.1996.

(b) After completing the investigation, the chargesheet was filed in the court on 27.2.1996.

(c) and (d) The identity of the persons involved in the crime has been established. Their names are given below :-

(i) Pathangi Balarama Venkata Ganesh,

(ii) Vistarla Prakash,

(iii) Venkateshwara Rao,

(iv) Vemu Rama Rao,

(v) Babu.

(vi) P. Sreenivasa Rao,

(vii) Vasu and

(viii) Rayalaseema Reddappa.

Two accused persons are in judicial custody.

(e) and (f) Yes, Sir. The Chargesheet against the accused persons mentioned above was filed under section 120-B r/w sections 147, 148, 302, 307, 326, 506 (II), 397 IPC and u/s 25 and 27 of Arms Act and 34 of IPC.

(g) The conspiracy to murder Shri Magunta Subbarama Reddy was unearthed.

(h) As indicated in reply to part (b), the investigation of the case has already been completed.

#### Criminal Cases against Ministers

5930. PROF. P.J. KURIEN : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether some Union Ministers from the

present Council of Minister had to step down because there were criminal cases pending against them;

(b) if so, the facts thereof;

(c) whether any code or guidelines exist in this regard; and

(d) if so, the details thereof?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) and (b) Two Union Minister relinquished office in April 1998 on account of criminal cases pending against them.

(c) and (d) Though there are no guidelines, etc. on the subject, healthy conventions need to be developed so as to ensure probity in public life.

#### Article 356

5931. PROF. P.J. KURIEN : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government has sent any study teams to invoke Article 356 in the some States;

(b) if so, the states where the study teams have been sent and the details of the reports made by the study teams;

(c) whether the Government have views that there is internal disturbances in those States; and

(d) if so, the details thereof?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) to (d) Analysis and assessment of law and order and security scenario in the country is an ongoing process in the Central Government, keeping in view its constitutional obligations. Visits of Central teams to Tamil Nadu, Bihar and West Bengal in the recent past were part of this process. The Central and State Government have all along been interacting on issues relating to law and order.

#### Impact of sanctions imposed by various Countries

5932. SHRI S. GANGADHAR : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

(a) whether the Government have seen any negative impact of sanctions on different Welfare Programmes/Projects imposed by various countries after Nuclear tests conducted recently in Pokheran;

(b) if so, the details thereof;

(c) any impact observed by the Government also on NPRPD, UNDCP & ILO programme; and

(d) if so, the steps proposed by the Government to ensure that such programme/projects be remain unaffected?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI) : (a) to (d) No negative impact has been observed on the different welfare schemes/programmes being implemented by the Ministry of Social Justice and Empowerment, including those being implemented in association with international agencies, such as UNDCP and ILO.

#### Occupation of Land

5933. SHRI NEPAL CHANDRA DAS : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government are aware of the fact that the Bangladesh forcibly occupied the entire land of the Dumbari Mouza under Patherkandi Revenue Circles, Karimganj District of Assam in the year 1965;

(b) if so, whether the land owners under that Mouza have been paying the land Revenue till now;

(c) if so, the details thereof;

(d) whether the construction of the Border Road has been started there without settling up the disputes;

(e) if so, the action taken by the Government so far to recover those land from Bangladesh in the interest of the country and the poor land owners as well; and

(f) the time by which the Government propose to settle up the disputes or recover the Indian Territory?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) to (f) The entire length of India (Assam) - Bangladesh boundary except 3 kms stretch of the boundary in Lathitilla - Dumabari has been demarcated. The demarcation of boundary in this sector has not been completed due to differences between the two sides over the methodology to be followed for implementation of the Indo-Bangladesh Land Boundary Agreement, 1974. Construction of border roads in this segment is in progress. The question of occupation of land by Bangladesh in this sector or its recovery will arise after the boundary has been completely demarcated. The matter was discussed during the Foreign Secretary level talks held in Dhaka in June 1998 wherein it was suggested that survey teams be asked to speed up the boundary demarcation.